

(Open Court)

***CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ***

Prayagraj this the **10th** day of **February, 2021**

Present:

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER-J.
HON'BLE MR. TARUN SHRIDHAR, MEMBER-A.**

**C.C.P NO. 330/00212/2017
IN
O.A NO. 330/900/2017**

Bashoo Prasad, son of Late Ram Pratap, Ex-Master Craft Man, T. N. No. 9617, Carpenter, Furnishing Shop Mechanical Workshop, North Eastern Railway, Gorakhpur. Resident of Village - Chhabaila, Post - Sone Bujurg, Chauri Chaura, District - Gorakhpur.

.....Petitioner.

V E R S U S

1. Shri Rajiv Agrawal, General Manager, North Eastern Railway, Gorakhpur.
2. Shri Awdhesh Prasad, Senior Divisional Personnel Officer, Mechanical Workshop, North Eastern Railway, Gorakhpur.
3. Shri L.V. Rai, Chief Personnel Officer, North Eastern Railway, Gorakhpur.

..... Opposite Parties

Advocate for the Petitioner: Shri Pramod Kumar (absent)

Advocate for Opposite Parties: Shri Ajay Kumar Rai

ORDER

(Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, JM)

Today, when the matter was called out, no one appeared on behalf of the petitioner even in the revised

call. The order sheet shows that no one is appearing on behalf of the petitioner even on previous dates.

2. Shri Ajay Kumar Rai, learned counsel for the respondents has submitted that the order dated 08.08.2017 passed by this Tribunal in OA No. 900/2017 has been substantially complied by the respondents and the payment of entire arrear amounting to Rs. 2,03,444/- has been released in favour of the petitioner. He further submitted that he has already filed compliance affidavit in this regard enclosing a calculation sheet at Annexure-1, in support of his statement.

3. On a perusal of the compliance affidavit and the calculation sheet annexed at Annexure-1, it appears that the order of this Tribunal has been complied with and the amount has been paid. Perhaps for this reason, no one is appearing on behalf of the petitioner since several previous dates.

4. In view of the above facts and circumstances, the contempt proceedings are liable to be closed and, are accordingly closed. The notices are discharged. Consequently, all pending MAs also stand disposed off.

(Tarun Shridhar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

Anand...